Ban o» reoruitment in Coal Mining Intf listry

734. SHRI N. K BHATT: SHRIMAT] AZIZA IMAM: SHRI GURUDEV GUPTA:

Will the Minis er of ENERGY be pleased to state:

(a) whether it is a fact that a ban has been imposes on fresh recruitment in the coal lining industry', and

(b) whether it is a fact that recruitment is bein;: made in the industry under politic >\ pressure?

THE MINISTSR OF ENERGY (SHRI P. RAMACHANDRAN): (a) The coal Compan es l>ave been asked not to make anj fresh recruitment except to fulfil stttutofy requirements and for specialised skilled personnel. This has been dene in order to bring down the expenditure on staff.

(b) No, Sir.

Reservation of quota for persons belonging to the Scheduled Castes and Scheduled Tribes .. in the Coal India Limited

735. SHRI N. K. BHATT: SHRIMATI AZIZA IMAM: SHRI GU !UDEV GUPTA:

Will the Minister of ENERGY be pleased to state:

(a) whether the Governments policy with regard to the reservation of a quota of po;ts for recruitment of persons belong ng to the Scheduled Castes and Sche luled Tribes is being observed by the Coal India Ltd. and its subsidiary companies; and

(b) whether Government have re ceived any com ilaint regarding the violation $_0f$ the policy, if $_so$; what are the details in tl is regard and what action Government have taken there on?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) Yes, Sir.

to Questions

(b) Complaints, which are essen. tially in the nature of individual grievances, are occasionally received. Coal India Limited and its subsidiaries are instructed to look into these complaints and to ensure that no violation of Government policy take_s place.

Announcement of decision an aoolition at I.A.S, and I.P.S

736. SHRI M. KADERSHAH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that while addressing the I.A.S, probationers recently at Delhi, he referred to the suggestion of the Chief Minister $_{0}$ f West Bengal to abolish the cadre ot the Indian Administrative Service and Indian Police Service and stated that the suggestion is not acceptable to the Central Government; and

(b) what steps Government propose to take to have detailed discussions on such matters between the Central and State Governments?

THE MINISTER	OF STATE IN
THE MINISTRY	OF HOME AF
FAIRS (SHRI S.	D. PATIL): (a)
Yes. Sir.	

(b) Government do not consider the present time to be appropriate for any formal debate on this question. In this connection reference is also invited to the statement laid on the Table of the House on 23rd February, 1978 in reply to Starred Question No. 70, regarding a debate on Centre-State relations.

Extension of service beyond t^{ne} age of Superannuation

737. SHRI M. KADERSHAH: Will ihe Minister for HOME AFFAIRS be pleased to state:

(a) what is the number of officers in each category working under the